

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3690
ANSWERED ON:20.03.2013
CONTRACT EMPLOYEES
Mohan Shri P. C.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of posts in different Union Ministries currently being filled with employees on contract basis, Ministry/ Department-wise;
- (b) whether the CCS Rules are applicable to them;
- (c) if so, the system followed for remunerating those contract employees; and
- (d) the details of other benefits available to them?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a): The information is not centrally maintained.

(b) to (d): The contract appointments can be made after following due process of recruitment against sanctioned/regular posts if Recruitment Rules of the post provide for such appointment. The applicability of various Central Civil Service Rules and the benefits including remuneration are to be based on the terms and conditions of the contract.